

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-50/2000/6526/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. R.A. Rahman,
Principal Judge, Family Court No. II,
Kamrup (M), Guwahati

Dated Guwahati, the 9th December, 2021.

Sub:- **Winter vacation.**

Ref:- Letter No.FCK 5/12/PJ/280/2021, dtd. 07.12.2021

Madam,

With reference to the above, I am directed to inform you that you have been allowed to avail the **winter vacation from 24.12.2021 to 31.12.2021 along with station leave permission from the morning of 24.12.2021 till the evening of 31.12.2021**. The Counsellor, Family Court-II, Kamrup(M), Guwahati and in her absence the Counsellor, Family Court-I, Kamrup(M), Guwahati and in her absence the Counsellor, Family Court -III will be in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-50/2000/6527-1 dated 9.12.2021
Copy to.

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

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